

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 1269 of 2019

IN THE MATTER OF:

Savitha Ravishgowda

....Appellant

Vs.

Rubfila International Ltd. & Ors.

....Respondents

Present:

For Appellant: None

For Respondents: Mr. Darpan Sachdeva, Advocate for R-1.

Ms. Vaishali Kalera, Advocate for R-3.

O R D E R

17.03.2020: Today, there is no representation on side of the Appellant either in person or through Learned Counsel on record. However, there is representation on the side of Respondent No. 1 and 3 through Learned Counsel. The Resolution Professional (Respondent No. 2) is not present today. To provide an opportunity to the Appellant side the Registry is directed to list the matter on **23rd March, 2020** under the caption 'For Admission (After Notice)'.

In the meanwhile, Respondent No. 1 is directed to file Rejoinder within two days from today. The copy of the Rejoinder is to be served to the concerned parties well in advance, before the next hearing date.

[Justice Venugopal M.]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)